(b) if so, the details thereof;

(c) the number of such designated forests in Andhra Pradesh;

(d) whether Government intend to inform the Village Panchayats about the specified rights to pass on to local population; and

(e) if not, the reasons therefor?

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI T.R. BAALU): (a) Yes, Sir.

(b) The important specified rights of local population in the designated forests are:

- (i) Right of way in the notified forests wherever the right is included in the notification.
- (ii) Right to collect minor forest produce by local tribals and villagers.
- (iii) Right to watercourse in the notified forest areas wherever the rights are included in the notification.
- (iv) Right to collect fuelwood, fodder and other usufruct in JFM areas by the members practicing JFM from the areas allotted to the Van Samrakshan Samitis (Village Forest Protection Committees).

(c)The area under designated forests in Andhra Pradesh is as below:

Reserved forests-50478 Sq. Km.

Protected forests-12365 Sq. Km.

Unclassified forests—969 Sq. Km.

(d) The tribals and villagers are already enjoying the rights in the designated forests as specified under Answer (b) above.

(e) Does not arise.

Funds to Andhra Pradesh under National River Conservation Programme

5432. DR. T. SUBBARAMI REDDY: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether Andhra Pradesh Government has forwarded any proposal

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for release of funds under National River Conservation Programme, to take up the work of Environment Action Plan for Hyderabad city; and

(b) if so, the details of the projects and the action taken by Government, in this regard?

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI T.R. BAALU): (a) and (b)The Government of Andhra Pradesh has submitted a proposal for taking up pollution abatement works at Hyderabad for cleaning of Musi River.The proposal includes interception, diversion and treatment of sewage flowing through 18 drains in Hyderabad by laying about 40 Km. long sewer, construction of 12 sewage pumping stations and setting up of 5 sewage treatment plants along with allied works. The estimated cost of the project is Rs. 352 crore. A necessary action has been initiated to obtain Government approval for the project.

Vehicular pollution in Delhi

5433. SHRI NANA DESHMUKH: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether it is a fact that 64 per cent of air pollution in Delhi is because of vehicular pollution.as per Centre for Science and Environment;

(b) whether it is also a fact that an estimated 1300 metric tons of pollutant are emitted by vehicles in Delhi everyday which is more than the total in four other metros in the country; and

(c) if so, what steps are being taken by Government for availability of cleaner fuel, better quality batteries and hydrogen fuels like developed countries.to make environment free pollutants in Delhi?

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI T.R. BAALU): (a) According to a 1996 publication of Centre for Science and Environment, 64 per cent of the air pollution in Delhi is attributed to vehicular pollution.

(b) According to Central Pollution Control Board the estimated vehicular emission load from the on-road vehicles per day during the year 2001 is about 1300 metric tons in Delhi which is less than the total from Mumbai Chennai, Kolkata and Hyderabad.

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